

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1318(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2019.

**NAME OF THE COMPANY: M/s. Phoenix Advanced Softwares Pvt. Ltd.
V/s. M/s. Gaadi Web Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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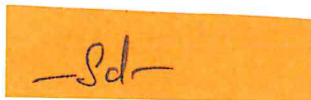
Present for the Petitioner: Ms. Annie Singh Jhala, Advocate

Present for the Respondent: Ms. Shalinisati Prasad and Mr. Meher Tandon, Advocates

ORDER

Ms. Annie Singh, CS in practice appearing on behalf of the petitioner has accepted the Demand Draft of Rs. 6,52,887/- from the Corporate Debtor in full and final settlement of the claim. In view of the same, she has instructions to withdraw the present petition. It is however submitted that the TDS deducted on the aforesaid is yet to be deposited with the tax authorities. Ms. Mehar Tandon, Ld. Counsel appearing on behalf of the Corporate Debtor submits that the same shall be done within 2 weeks subject to the petitioner providing the copies of the invoices.

The petition stands disposed off.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**